

**IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC” BENCH, AGRA**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No. 55/Agr/2023
(Assessment Year 2018-19)**

A.R. Enterprises 4/30-A, Kalyanpura Tehsil Road, Pachquian, Agra Uttar Pradesh-28010	Vs.	CIT(A)/NFAC, Delhi
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AAJFA8476F		
Appellant	..	Respondent

Appellant by :	Sh. Deependra Mohan, Adv.
Respondent by :	Sh. Shailender Shrivastava, Sr. DR

Date of Hearing	12.02.2025
Date of Pronouncement	12.02.2025

ORDER

PER SATBEER SINGH GODARA, JUDICIAL MEMBER:

This assessee's appeal for assessment year 2018-19 arises against Commissioner of Income Tax(Appeals)/National Faceless Appeal Centre [in short, the "CIT(A)/NFAC"], Delhi's DIN and Order No. ITBA/NFAC/S/250/2022-23/104964053(1) dated 10.02.2023, involving proceedings u/s 154 of the Income-tax Act, 1961, [hereinafter referred to as the 'Act'].

2. The learned AR, at the outset, submitted that the assessee has opted for settlement of dispute in the instant appeal under The Direct

Tax Vivad se Vishwas Scheme, 2024 and it has filed Form-1 with the authorities. The learned AR accordingly seek withdrawal of the appeal.

3. Learned department representative submits that he has no objection to the instant withdrawal application per se. Ordered accordingly.

4. This assessee's appeal is dismissed as withdrawn subject to all just exceptions.

Order pronounced in the open court on 12.02.2025

Sd/-
(Manoj Kumar Aggarwal)
ACCOUNTANT MEMBER

Sd/-
(Satbeer Singh Godara)
JUDICIAL MEMBER

Dated 12.02.2025

PS: Rohit/Subodh, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT AGRA